

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**O.A. No.60/421/2017 &
M.A. No.60/1300/2017**

... Date of decision: 14.12.2017

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

...

Ronak Singh, aged about 60 years (Group D) S/o Amar Singh, R/o H. No.77, Vill. Sekhan Majra, Tehsil Kharar, Distt. Ropar.

**...APPLICANT
VERSUS**

1. Government of India, Ministry of Home Affairs, through Secretary, Secretariat, New Delhi.
2. U.T. Chandigarh through its Director, Census Operation Janganana Bhawan, Plot No.2-B, Sector-19A, Madhya Marg, Chandigarh.
3. U.T. Chandigarh through its Deputy Director, Census Operation Janganana Bhawan, Plot No.2-B, Sector-19A, Madhya Marg, Chandigarh.

...RESPONDENTS

PRESENT: None for the applicant.
Sh. K. K. Thakur, counsel for the respondents.

ORDER (Oral)

...

SANJEEV KAUSHIK, MEMBER (J):-

1. Sh. K.K. Thakur, learned counsel for the respondents produced letter dated 13.10.2017 addressed to him by Directorate of Census Operations, Chandigarh (U.T.) whereby he has been informed that respondents have sent pension papers of Sh. Ronak Singh, M.T.S. (Retired), the present applicant for generation of PPO. They have further informed that after generating PPO his pensionary benefits i.e. (Gratuity, Commutation, leave encashment, GPF and CGEGIS)

have been credited to his account. Pass-book of the same has also been enclosed along with this letter. These documents are taken on record. Learned counsel argues that the respondents have taken his date of appointment as recorded in his service book. As such they have released all pensionary benefits to him on his retirement on 30.09.2017. Therefore, this O.A. may be disposed of.

2. In view of the above, this O.A. is disposed of as having been rendered infructuous.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Date: 14.12.2017.

Place: Chandigarh.

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